

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION - II,
MUMBAI

C.P. (IB)-1788/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **07.08.2018**

NAME OF THE PARTIES: Bank of India

v/s.

Housing Developments & Infrastructure Ltd.

SECTION 7 OF INSOLVENCY & BANKRUPTCY CODE, 2016

Order

13. C.P. (IB)-1788/(MB/2018)

The counsel for both sides present. The counsel representing the bank submits that the respondent has submitted the OTS proposal which has been seriously considered by the bank. In view of that, the respondent requests three weeks time for which the bank says no objection for considering OTS proposal.

Time granted. List this matter on 30.08.2018.

SD/-
V. NALLASENAPATHY
Member (Technical)

SD/-
BHASKARA PANTULA MOHAN
Member (Judicial)